

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

IA No. 2848/2023

And

CP (IB) No. 229/Chd/Pb/2020

IN THE MATTER OF:

Vipin Garg, Proprietor, MNP Cotex ...Petitioner-Operational Creditor

Versus

Nahar Industrial Enterprises Ltd. ... Respondent-Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Rule : 11, NCLT

Order delivered on 01.04.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner in : Mr. Pulkit Goyal and Ms. Swati Saluja, Advocates
main CP and
respondents in IA
No.2848/2023**

**For the Respondent : Mr. Aalok Jagga and Mr. APS Madaan, Advocates
in main CP and
applicant in IA
No.2848/2023**

ORDER

It is stated by Ld. Counsel for the parties that the matter is a part-heard matter. At the request of Ld. Counsel for both the parties, let the matter be listed for arguments on 06.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Priyanka
01.04.2024